

ITEM NO.61

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 157/2020

(Arising out of impugned final judgment and order dated 05-12-2019 in A482 No. 44807/2019 passed by the High Court Of Judicature At Allahabad)

NIKHAT YASMIN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 4657/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

(IA No. 4656/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 168/2020 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 4888/2020

IA No. 4888/2020 - EXEMPTION FROM FILING O.T.)

Date : 10-10-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Pratiksha Tripathi, Adv.
Ms. Shivangi Singh, Adv.
Mr. Vikram Pratap Singh, Adv.
Mr. Ajay Prabu, Adv.
Ms. Ranjana Singh, Adv.
Ms. Ishita Bedi, Adv.

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Adarsh Upadhyay, AOR
Mr. B. N. Dubey, Adv.
Mr. Aman Pathak, Adv.

Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty.

List on 05.12.2022.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER